

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 5228 of 2018

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Ashish Chandra Trigunait ... .. **...Petitioner**  
**-Versus-**  
Employer in relation to the Management of  
M/s. Bharat Coking Coal Ltd. & Anr. ... .. **...Respondents**  
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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioner : Mr. Manoj Kumar Sinha, Advocate  
For the Respondents : Mr. Amit Kumar Sinha, Advocate  
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**06/ 29.06.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel for the parties.

Mr. Amit Kumar Sinha, learned counsel appearing for the respondent-BCCL submits that award dated 25.05.2016, passed by the Presiding Officer, C.G.I.T. No. 1, Dhanbad has already been executed. However, he seeks some time for filing counter-affidavit bringing the said fact on record.

As prayed, by way of last chance, list this case after four weeks, for filing counter-affidavit.

**(Dr. S.N. Pathak, J.)**

Kunal/